

of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) S.O. No. 4259, dated the 14th September 1985, publishing the Export of Vacuum Flask (Quality Control and Inspection) Rules, 1985.

(ii) G.S.R. No. 853, dated the 14th September, 1985, publishing the Export Inspection Agency (Recruitment) Second Amendment Rules, 1985.

(iii) S.O. No. 755(E), dated the 15th October, 1985, publishing the Export of Coir Mattings (Inspections) Amendment Rules, 1985.

(iv) S.O. No. 756(E), dated the 15th October, 1985, publishing the Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1985.

(v) S.O. No. 757(E), dated the 15th October, 1985, publishing the Export of Coir Products (Inspection) Amendment Rules, 1985.

(vi) S.O. No. 758(E), dated the 15th October, 1985, publishing the Export of Coir Yarn (Inspection) Amendment Rules, 1985.

(vii) S.O. No. 759(E), dated the 15th October, 1985, publishing the Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1985.

(viii) S.O. No. 760(E) dated the 15th October, 1985 publishing the Export of Jute and Jute Twine (Quality Control and Inspection) Amendment Rules, 1985.

(ix) S. O. No. 761(E), dated the 15th October, 1985, publishing the Export of Double Warp Jute Tarpaulin Cloth and Bag and Double Warp Jute

Canvas Cloth and Bag (Quality Control and Inspection) Amendment Rules, 1985.

(x) S. O. No. 762(E), dated the 15th October, 1985, publishing the Export of Fishmeal (Inspection) Rules, 1985.

(xi) S.O. No. 763(E), dated the 15th October, 1985, publishing the Export of Double Warp Jute Tarpaulin dusts (Quality Control and Inspection) Rules, 1985.

(xii) S.O. No. 764(E), dated the 15th October, 1985, publishing the Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1985.

(xiii) S.O. No. 765(E), dated the 15th October, 1985, publishing the Export of Frozen Froglegs (Quality Control and Inspection) Rules, 1985.

(xiv) S.O. No. 5225, dated the 16th November, 1985, publishing the Export Inspection Council, Death-Cum-Retirement Gratuity (Amendment) Rules, 1985.

(xv) S. O. No. 5227, dated the 16th November, 1985, publishing the Export (Quality Control and Inspection) Amendment Rules, 1985.

Placed in Library. See No. LT-1558/85 for (i) to (xv).]

**Report (1984-85) of the Central Silk Board, Bangalore and related papers**

**SHRI KHURSHID ALAM KHAN:** Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following

papers, under section 12-A of the Central Silk Board Act, 1984:—

(i) Thirty-Sixth Annual Report of the Central Silk Board, Bangalore, for the year 1984-85.

(ii) Review by Government on the working of the Board.

[Placed in Library. See No. LT-1561] 85 for (i) and (ii)]

**I. Report and Accounts (1983-84) of the Man Made Textiles Research Association, Surat and related papers.**

**II. Report and Accounts (1983-84) of the Silk and Art Silk Mills Research Association, Bombay and related papers**

**SHRI KHURSHID ALAM KHAN:**  
Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i)(a) Fourth Annual Report and Accounts of the Man Made Textiles Research Association, Surat, for the year 1983-84, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Association.

(c) Statement giving reasons for the delay in laying the papers mention at (a) above.

[Placed in Library, See No. LT-1562] 85 for (a) to (c)]

(ii) (a) Thirty-fourth Annual Report and Accounts of the Silk and Art Silk Mills Research Association, Bombay, for the year 1983-84, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-1516] 85 for (a) to (c)]

**Notifications of the Ministry of Labour under the Employees Provident Funds and Miscellaneous Provisions Act, 1952**

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): Sir on behalf of Shri T. Anjiah, I beg to lay on the Table, under sub-section(2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour:—

(i) G.S.R. No. 826, dated the 31st August, 1985, publishing the Employees' Provident Funds (Fourth Amendment) Scheme, 1985.

(ii) G.S.R. No. 827, dated the 31st August, 1985, publishing the Employees' Family Pension (Amendment) Scheme, 1985.

(iii) G.S.R. No. 828, dated the 31st August, 1985, publishing the Employees' Deposit Linked Insurance (Amendment) Scheme, 1985.

(iv) G.S.R. No. 897, dated the 21st September, 1985, publishing the Employees' Provident Funds (Fifth Amendment) Scheme, 1985.

(v) G.S.R. No. 968, dated the 12th October, 1985, publishing the Employees Provident Fund (Sixth Amendment) Scheme, 1985.

[Placed in Library. See No. LT-1526/85 for (i) to (v)]

**I. Report and Accounts (1984-85) of the National Institute of Public Finance and Policy, New Delhi and related papers**

**II. Notification of the Ministry of Finance (Department of Economic Affairs)**

**III. The Foreign Exchange Regulation (Amendment) Rules, 1985.**